

DIVISION BENCH  
COURT - I

**O-219**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

TP/445(KB)2019  
COMP.APPL/407(KB)2019, COMP.APPL/405(KB)2019,  
COMP.APPL/406(KB)2019, COMP.APPL/697(KB)2019,  
COMP.APPL/408(KB)2019, IA(COMPANIES.ACT)/19(KB)2021,  
COMP.APPL/409(KB)2019

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09<sup>TH</sup> FEBRUARY 2024, 10:30 A.M**

|                  |   |
|------------------|---|
| IN THE MATTER OF | PRASANTA KUMAR MITRA & ORS.<br>VS<br>INDIA STEAM LAUNDRY PVT. LTD. & ORS. |
| UNDER SECTION    | SEC. 241(1)<br>SEC. 242(4)  |

**Appearances (via video conferencing/physically)**

Mr. Ratanko Banerji, Sr. Adv. ] For the Petitioner no.3  
Ms. Swapna Choubey, Adv. ]  
Mr. Kanishka Ketriwal, Adv. ]  
Mr. Goutam Ray, Adv. ]  
  
Ms. Roopa S. Mishra, ] For the Respondent No. 3  
  
Ms. Natasha Roy, Adv. ] For Respondent No. 13A  
  
Mr. Joy Saha, Sr. Adv. ] For Respondent No. 14  
Mr. Subhajit Saha, Adv. ]  
Mr. Yash Vardhan Deora, Adv. ]  
  
Mr. Soumitra Datta, Adv. ] For Respondent Nos. 4A & 4B

**ORDER**

1. Ld. Senior Counsel/Counsel for the parties present.
2. Post this matter for conclusion of arguments on behalf of the Respondent Nos.16 and 17. Ld. Counsel also states that he will take only 30 minutes to complete his arguments.

3. It is made clear that if the arguments not completed by the Ld. Counsel, this matter will be reserved for orders and decided on the basis of pleadings and citations that are already taken on record.
4. No further adjournment will be granted.
5. Post this matter on **29.02.2024**.

**Balraj Joshi**  
**Member (Technical)**

**Rohit Kapoor**  
**Member (Judicial)**